

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA  
:: HYDERABAD ::**

**SUB:** NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two (02) Judicial Officers of the District Judiciary to participate in Academic Programme No.P-1368 on “**Refresher Course on Land Acquisition**” scheduled to be held on 28.10.2023 and 29.10.2023 at National Judicial Academy, Bhopal - **Relief Arrangements - ORDERS - ISSUED.**

- READ:**
1. NJA/Dir/Ac.Prg./2023-24/1467, e-mail from the Director, National Judicial Academy, Bhopal, dated 01.07.2023.
  2. High Court's letter Roc.No.1204/SO/2023, dated 07.10.2023 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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**ORDER ROC.NO.4025/2023 - B.SPL., DATED: 09.10.2023**

**The High Court is pleased to pass the following order:**

The following two (02) Judicial Officers mentioned in Column No.2, vide High Court's letter 2<sup>nd</sup> read above, are nominated to participate in Academic Programme No.P-1368 on “**Refresher Course on Land Acquisition**” scheduled to be held on 28.10.2023 and 29.10.2023 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	<b>SMT. RACHAPUDI SREEDEVI,</b> Special Judge for trial of Cases under SCs and STs (POA) Act, 1989 -cum- II Additional District and Sessions Judge, <b>Mahabubnagar</b>	Judge, Family Court - cum - III Additional District and Sessions Judge, <b>Mahabubnagar</b>
2.	<b>SMT. D.SADHANA,</b> Special Judge for trial of Cases under SCs and STs (POA) Act, 1989 -cum- III Additional District and Sessions Judge, <b>Karimnagar</b>	Chairman, Land Reforms Appellate Tribunal - cum - II Additional District and Sessions Judge, <b>Karimnagar</b>

*The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the Academic Programme.*

*In case, the officers mentioned in Column No.3, is either on leave or not available for any other reason, the concerned Principal District and Sessions Judge/ Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.*

*On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.*

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
  2. **The nominated officers are entitled only for actual journey period.**

  
**REGISTRAR GENERAL**  
**FAC REGISTRAR (VIGILANCE)**

**To**

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Prl. District & Sessions Judge, Mahabubnagar.
6. The Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- III Additional District and Sessions Judge, Mahabubnagar
7. Judge, Family Court – cum – III Additional District and Sessions Judge, Mahabubnagar
8. The Prl. District & Sessions Judge, Karimnagar.
9. The Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- III Additional District and Sessions Judge, Karimnagar.
10. Chairman, Land Reforms Appellate Tribunal – cum – II Additional District and Sessions Judge, Karimnagar
11. The District Treasury Officer, Mahabubnagar.
12. The District Treasury Officer, Karimnagar.
13. **THE SECTION OFFICERS :**
  - a) Special Officer Section
  - b) Vigilance Cell
  - c) E-Section
  - d) Work Review Cell
  - e) O.P.Cell
  - f) B-Section
  - g) Accounts Section
  - h) Computer Section
  - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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